

**IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR**  
**WP No. 5846 of 2022**

*(M/S FAITH CRICKET CLUB Vs DIRECTORATE OF ENFORCEMENT)*

**Dated : 24-03-2022**

Shri Manish Datt, learned Senior Counsel with Shri Jasmeet Singh, Shri Akshay Khandelwal and Shri Saif Ali, learned counsel for the petitioner.

Shri J.K. Jain, learned A.S.G. for respondent on advance notice.

Learned counsel for the petitioner while assailing the order of Adjudicating Authority dated 28.12.2021 vide Annexure P/1 submits that by the said order the Adjudicating Authority while confirming the order passed u/S.8(3) of Prevention of Money Laundering Act, 2002 (for brevity "P.M.L.A.,2002") of temporary attachment *inter alia* of two open pieces of land situated at Patwari Halka No.35, Khasra No.211,213,214/3/3, 212 & 211,213,214/3//2, 214/2 at Village Semri Bajyafat, Tehsil Huzur, District Bhopal, failed to pass a speaking order for rejecting the application of petitioner preferred under proviso to Section 8(2) of P.M.L.A., 2002.

Learned counsel for petitioner submits that on the above said two pieces of land a Cricket Academy is being run by petitioner-a partnership firm. It is also submitted by learned counsel for petitioner that in the absence of any Appellate Authority being functional u/S.25 of P.M.L.A., 2002, the petitioner is left remediless, and therefore, is constrained to approach this Court in the present writ petition.

Shri Jain, who appears on behalf of respondent on advance notice is directed to seek instructions in the matter and file reply on the aforesaid short question, if so advised.

List the matter in the **week commencing 11.04.2022**.

Till next date of hearing, status- quo in regard to possession over the said property shall be maintained by the parties with the condition that property in question shall neither be alienated nor any third party right would be created.

**(SHEEL NAGU)**  
**JUDGE**

**(MANINDER S BHATTI)**  
**JUDGE**